

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6921
ANSWERED ON:18.05.2012
EARNED LEAVE ENCASHMENT
Singh Shri Vijay Bahadur

Will the Minister of FINANCE be pleased to state:

- (a) Whether as per Sixth Pay Commission's recommendation the Earned Leaves encashed on LTC upto 60 days during the entire service period are not to be deducted from the 300 earned leaves encashable at the time of retirement;
- (b) If so, whether these 60 days limit also includes, those earned leaves also which were encashed while availing LTC prior to the 6th Pay Commission's recommendations as those encashed of leaves were to be deducted at the time of retirement from the maximum limit of 300 days;
- (c) If so, the details thereof; and
- (d) If not, the reasons therefor ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (E& FS) (SHRI NAMO NARAIN MEENA)

(a) Yes, Madam.

(b), (c) &(d) Yes. With effect from 1st September, 2008 the leave encashed at the time of availing LTC is not deducted from the maximum amount of Earned Leave encashable at the time of retirement.